

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
(Legal Division)

**Hearing Schedule for the month of January, 2013 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
3.1.2013 Thursday At 10 30 A.M.	1.	252/RC/2012	MPL	Regulatory Compliance Application for up-gradation of inter-State trading licence from Category-IV to Category-III.
	2.	155/MP/2012	APL	Application under Section 79 of the Electricity Act, 2003 for evolving a mechanism and regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI/CIL and enactment of new coal pricing Regulation by Indonesian Government .
	3.	26/RP/2012	UHBVNL & DHBVNL	Review petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of order dated 16.10.2012 in Petition No. 155/2012.
	4.	25/TT/2011	OPTCL	Determination of Transmission charges in respect of Transmission System of Orissa Power Transmission Corporation Ltd. (OPTCL) comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Orissa portion) line and associated substation bays with effect from 1.4.2004 to 31.3.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR).
	5.	229/GT/2012	NHPC	Revision of Annual Fixed Charges on account of additional capital expenditure incurred during 2008-09 in respect of Teesta HE project Stage-V.
	6.	45/2010	UPPCL	Petition under section 79 (c) read with Section 142 of the Electricity Act, 2003.
3.1.2013 Thursday At 3.00 P.M.		L-1/114/2012-CERC	-	Public hearing on draft Central Electricity Regulatory Commission (Prevention of Adverse Effect on Competition) Regulations, 2012.
8.1.2013 Tuesday At 10.30 A.M.	1.	234/SM/2012	Suo-motu	Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Department of Power, Government of Arunachal Pradesh, Itanagar.
	2.	237/SM/2012	Suo-motu	Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Meghalaya Energy Corporation Ltd, Shillong.
	3.	239/SM/2012	Suo-motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Uttar Pradesh Power Corporation Limited, Lucknow.
	4.	256/RC/2012	MPPL	Regulatory Compliance application for change of inter-State trading licence from Category-III to Category-II.
	5.	151/MP/2012	NTPC-SAIL	Miscellaneous petition Under Regulation 44 of Chapter 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to th cut -off date for determination

				of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.
	6.	239/2010	APCL	Petition for approval of tariff of 400 kV D/C Jhajjar-Mundka transmission line, a dedicated transmission line of IGSTPP of Aravali Power Company Limited for the period from the anticipated date of commercial operation i.e 31.8.2010 to 31.3.2014.
	7.	249/MP/2012	NRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	8.	250/MP/2012	SRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	9.	264/MP/2012	WRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	10.	152/MP/2012	GRIDCO	Petition seeking initiate proceedings on blending of the import of coal with the domestic coal and other incidental issues to protect the interest of beneficiaries.
8.1.2013 Tuesday At 3.00 P.M.		242/SM/2012 and 243/SM/2012	-	Public Hearing on Suo-Motu Petition No. 242/SM/2012 regarding benchmark capital cost for solar power projects and Suo-Motu Petition No. 243/SM/2012 regarding determination of generic tariff for various RE Technologies applicable for the year 2013-14.
10.1.2013 Thursday At 10.30 A.M.	1.	170/TL/2012	ACBIL	Application for grant of inter-State Transmission licence.
	2.	258/MP/2012	JFPL	Petition under CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for the development of market in power from Non Conventional Energy Sources by issuance of transferable and sealable credit certificates with Issuance of REC against the energy injected into the grid for the month of March, June and August, 2012. <i>(On admission)</i>
	3.	163/MP/2012	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period from 28.8.2005 to 31.12.2006.
	4.	227/MP/2012	RPPPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.
	5.	228/MP/2012	REGPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.
	6.	265/MP/2012	PGCIL	Miscellaneous Petition for approval under Regulations 24, 111 & 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79(c), (d), (i) and (k) of Electricity Act-2003

	7.	167/SM/2012	Suo-motu	for seeking direction for implementation Grid Security Expert System (GSES) on All India Basis <i>(On admission)</i> Grid disturbance on 30.7.2012 to 31.7.2012.
	8.	169/MP/2011	NKTCL	Petition under section 79(i) (c) and (f) of the Electricity Act, 2003.
15.1.2013 Tuesday At 10.30 A.M.	1.	267/SM/2012	Suo-motu	Filing of application for determination of tariff for generation of electricity from the generating stations and inter-State transmission of electricity through the transmission systems of Sardar Sarovar Narmada Nigam Limited.
	2.	189/MP/2012	LAPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking a direction from Commission that no transmission charges shall be payable by it to UPPTCL for scheduling of 100 MW of power on medium term and/or short term open access as the transmission system of UPPTCL will not be used for such open access.
	3.	240/MP/2012 with I.A.No. 52/2012	LKPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power Grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	4.	221/MP/2012	NRLDC	Petition for providing adequate load shedding through automatic under frequency and df/dt relays in the State Systems of Northern Region and keeping them functional in terms of Regulations 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment), Regulations, 2012 (Grid Code) for ensuring security of the Northern Regional grid as well as the interconnected Indian grid.
	5.	261/MP/2012	NTPC	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) and CERC (Unscheduled Interchange charges and related matters), Seeking Honorable Commissions permission to allow extension of the period for injection of infirm power for testing including full load testing for Vindhyachal STPP Stage IV Unit # 1 (500 MW), beyond six months from initial synchronization.
	6.	212/2010	NTPC	Approval of proposal for Renovation and Modernization (R&M) of Talcher Thermal Power Station (640 MW).
	7.	77/TT/2012	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff for Transmission assets (Group-1) associated with 765 KV system for Central Part of Northern Grid part-II, for tariff block 2009-14 period in Northern Region.
	8.	266/SM/2012	Suo-motu	Extension of validity of the Renewable Energy Certificate beyond the period specified in Regulation 10 (1) of the Central Electricity Regulatory Commission (Terms and Conditions for issuance of Renewable Energy Certificate for Renewable Energy) Regulations, 2010.
17.1.2013 Thursday At 10.30 A.M.	1.	155/MP/2012	APL	Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and-or revising tariff on account of frustration and-or of occurrence of force majeure (Article 12) and-or change in law (article 13)

				events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.
	2.	259/MP/2012	EMCO	Miscellaneous Application under Sections 79 and 94 of the Electricity Act, 2003 read with Regulations 103, 111 & 112 of the CERC (Conduct of Business) Regulations, 1999 for clarification of order dated 2.11.2012 in Petition No. 117/MP/2012 relating to Anticipated delay in the declaration of commercial operation date for the 2x220 MW NLC-Thermal Power Station II Expansion Power Plant.
	3.	27/RP/2012	KSKMPC L	Review of order dated 2.11.2012 in Petition No. 117/MP/2012.
	4.	193/MP/2012	CSPDCL	Petition under section 79 (c) read with Section 142 of the Electricity Act, 2003.
	5.	245/MP/2012	ESIL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Part 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
	6.	188/SM/2012	Suo-motu	Calculation of total transfer capacity, available transfer and transmission Reliability margin.
22.1.2013 Tuesday At 10.30 A.M.	1.	218/MP/2012	PGCIL	Petition for regulatory approval of implementation of OPGW based communication system for Central Sector sub-stations and generating stations in North Eastern Region and direction for payment by respondents till it is funded by DONER.
	2.	260/MP/2012	PGCIL	Approval under Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, "Power to Relax" for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Station for the year 2011-12 in Northern Region.
	3.	220/MP/2012	PGCIL	Miscellaneous petition for approval under Regulation 24, 111, 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79 (c) (i) and (k) of electricity Act, 2003 for seeking direction for implementation of third part audit report on protection scheme of transmission system of Northern Region and Western Region.
	4.	204/TT/2012	PGCIL	Determination of transmission tariff for 315 MVA, 400/220/33 KV 3-Phase Spare ICT at Raipur sub-station (DOCO: 1.7.2012), 315 MVA, 440/220/33 KV-3 phase Spare ICT at Pune sub-station (DOCO:1.7.2012) and 420, 80 MVAR 3ph Spare shunt reactor at wardha sub-station (DOCO: 1.8.2012) under provision of Spare ICT s and Reactor for Western Region from DOCO to 31.3.2014.
	5.	166/MP/2012	RGGPL	Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving Fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas and Power Pvt. Limited.
	6.	220/MP/2011	THDC	Petition for relaxation of NAPAF for the period from 1.4.2010 to 31.3.2011 of Tehri HPP (1000 MW).
	7.	277/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 1.1.2007 to 31.3.2009 in respect of Agartala Gas Turbine Project (84 MW). (On admission)
	8.	278/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 1.1.2007 to 31.3.2009 in respect of Ranganadi Hydro Electric Project

				(405MW). <i>(On admission)</i>
	9.	279/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 1.1.2007 to 31.3.2009 in respect of Khandong Power Station (50MW). <i>(On admission)</i>
	10.	280/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 01.01.2007 to 31.3.2009 in respect of Kopili Stage II (25MW). <i>(On admission)</i>
	11.	281/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 1.1.2007 to 31.3.2009 in respect of Kopili Hydro Electric Project (20MW). <i>(On admission)</i>
	12.	282/MP/2012	NEEPCO	Miscellaneous petition for approval of additional cost incurred owing to revision of Scale of Pay for the employees of NEEPCO and Meghalaya Home Guard on deputation to North Eastern Electric Power Corporation Limited (NEEPCO) from 1.1.2007 to 31.3.2009 in respect of Assam Gas Based Power Project (219MW) <i>(On admission)</i>
29.1.2013 Tuesday At 10.30 A.M.	1.	223/TDL/2012	GFPSPL	Application for grant of inter-State trading licence to Green Field Power Services Pvt. Ltd., Hyderabad.
	2.	162/MP/2011	ENICL	Petition for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by Commission vide its order dated 28.10.2010 for transmission system being established by petitioner as there is a change/addition in the scope of work of the project.
	3.	28/RP/2012	NTPC	Review of the order dated 17.10.2012 passed by the Honorable Commission determining tariff of Tanda Thermal Power Station (440 MW) for the period from 1.4.2009 to 31.3.2014 <i>(On admission)</i> .
	4.	I.A. No. 2/2013 in Petition No. 170/MP/2011	TANTRA NSCO	Extension of Contract Performance Guarantee by M/s Talcher-II Transmission System <i>(On admission)</i>
	5.	4/MP/2013	PXIL	Request for grant of time for 3 years to comply with Regulation 19 (1) read with Regulation 20 of the CERC (Power Market Regulations), 2010.
	6.	71/TT/2012	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2014 for 315 MVA, 400/220 kV ICT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR .
30.1.2013 Wednesday At 10.30 A.M.	1.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.
	2.	283/MP/2012	CAPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including PPA. <i>(On admission)</i> .
				Petition under Section 79 of the Electricity Act, 2003 read with

	3.	006/MP/2013	SPL	statutory framework governing procurement of power through competitive bidding and article 13.2 b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period. <i>(On admission)</i>
31.1.2013 Thursday At 10.30 A.M.	1.	116/TDL/2012	HMMFL	Application for grant of inter-State trading licence to HMM Infra Ltd.
	2.	170/TL/2012	ACBIL	Application for grant of inter-State transmission licence to ACB India Limited.
	3.	246/MP/2012	TOWMCP L	Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timarpur-Okhla Waste Management Company Private Limited.
	4.	72/TT/2011	PGCIL	Approval of transmission tariff for spare converter transformer for Vizag back to back HVDC Terminal ( Ant. DOCO: 1.4.2011) in Southern Region for Tariff Block 2009-14 Period.
	5.	160/GT/2012 With I.A.No. 49/2012	UPGL	Determination of tariff of Udupi Thermal Power Station (2x600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II.

(T.D. PANT)  
Bench Officer  
21.1.2013

**Note:** This advance cause list for month of January, 2013 is released for information of concerned person and general public. Latest position may be ascertained from the weekly cause list available in the Commission website and Notice Board, at least one day in advance.